

**Central Administrative Tribunal
Principal Bench**

**CP No.137/2017
in
OA No.4475/2011**

New Delhi, this the 9th day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Suresh Chand Garg,
S/o Shri Shiv Charan,
Aged about 66 years,
R/o Flat No.30,
Harsukh Apartment, Plot No.4,
Sector-7, Dwarka, New Delhi

...Applicant

(By Advocate : Shri D.S.Mahendru)

Versus

1. Dr. K.K. Kutty,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat,
I.P. Estate,
New Delhi-110002.
2. Ms. Saumya Gupta,
Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi-110054.

...Respondents

(By Advocate : Shri R.N. Singh)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for respondents while producing letters dated 17.04.2018, 13.04.2018

and 27.04.2018, copies of which have already been served on the learned counsel for applicant, submits that they have rectified their mistakes and the due amount shall be released to the applicant within six weeks.

2. In the circumstances and in view of the specific stand taken and assurance given by the learned counsel for respondents on instructions from Shri Ganesh Prasad, DEO, who is present in the Court, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, if he is still aggrieved by any of the actions of the respondents. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member(J)

/rk/